## GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

## LOK SABHA UNSTARRED QUESTION NO. 304

TO BE ANSWERED ON THE 02<sup>ND</sup> DECEMBER, 2025

## IMPLEMENTATION OF RELIEF SCHEMES FOR FARMERS

304. SHRI MANOJ KUMAR:

MS. PRANITI SUSHILKUMAR SHINDE:

SHRI VISHALDADA PRAKASHBAPU PATIL:

ADV GOWAAL KAGADA PADAVI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has reviewed the implementation of relief schemes for farmers affected by floods, droughts and pest attacks in Bihar and Maharashtra during the last five years;
- (b) if so, the details thereof along with the total funds allocated, disbursed and utilised under such schemes during the said period;
- (c) whether the Government has received any reports of irregularities, delays or misuse of relief funds under these programmes in the State;
- (d) if so, the details thereof and the corrective measures taken to ensure timely and transparent disbursal of relief assistance to affected farmers; and
- (e) whether the Government proposes to introduce any digital or real-time monitoring system to track relief fund flow and prevent fake or duplicate beneficiary entries in future, if so, the details thereof?

## **ANSWER**

MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण राज्य मंत्री (SHRI RAMNATH THAKUR)

(a) & (b): As per the National Policy on Disaster Management (NPDM), the primary responsibility for disaster management, including disbursal of relief assistance on ground level, rests with the State Governments concerned. The State Governments undertake relief measures in the wake of natural calamities, from State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with Government of India approved items and norms. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. Additional financial assistance is provided from National Disaster Response Fund (NDRF), as per laid down procedure, in case of disaster of 'severe nature', which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT).

The details of the fund allocated and released under SDRF/NDRF to the States of Bihar and Maharashtra is as under:

State	Fund allocated / released under SDRF (Central Share + State Share) in the last five years (Rs. in crores)				
Year	2021-22	2022-23	2023-24	2024-25	2025-26
Bihar	1510.40	1586.40	1664.80	1748.00	1836.00#
Maharashtra	3436.80	3608.80	3788.80	3978.40	4176.80

# Out of total Rs.1836.00 crore allocated,1<sup>st</sup> installment of central share of Rs.688.40 crore is released for the FY 2025-26.

Under NDRF, State of Bihar was provided Rs.1038.96 crore and Maharashtra received Rs. 1056.39 crore in the financial year 2021-22.

Department of Agriculture and Farmers Welfare is mandated to monitor and coordinate relief measures in the wake of drought, hailstorm, pest attack and cold wave/frost. The Manual for Drought Management was published in the year 2009 by the Government for effective monitoring and management of drought. To promote the use of modern technology, the Manual was revised / updated in December, 2016.

(c) & (d): As informed by the Government of Maharashtra, irregularities regarding misuse of login credentials of Tehsildar was observed for disbursement of relief funds during the year 2023-24.

A three-member inquiry committee was formed by Collector, Jalna. After investigating 2 talukas in Jalna district, committee submitted a preliminary report to the Collector, where, it was observed that the login credentials of the Tehsildar were misused. The State Government of Maharashtra had directed the Divisional Commissioner, Chhatrapati Sambhajinagar Division, to conduct investigation of all complaints in Jalna district. On the basis of report submitted to the collector by the 3 member committee, headed by the Deputy Collector (EGS), 21 Gram Revenue officers (Talathis)/ Revenue Clerks have already been suspended and Departmental Enquiry has been initiated against 36 Gram Revenue officers (Talathis), 17 Gram Panchayat Officers (Gram sevak) and 2 Agriculture Assistants.

No complaints/irregularities have been reported by the State Government of Bihar.

(e): As per provision 3.6 of Drought Manual, the State Governments, are required to ensure disbursement of agriculture input subsidy to affected farmers within one month from the date of receipt of Central assistance from the NDRF. The States are required to ensure use of various instruments of Direct Benefit Transfer to beneficiaries will be employed to ensure efficiency and transparency in the process of fund transfer.

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